

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

Item 10

CP(IB) No. 561/Chd/Hry/2019

Under Section 7, IBC 2016

In the matter of:-

Himanshu Kumar Jha

...Petitioner/ Financial Creditor

Vs.

SRS Real Estate Ltd.

...Respondent/Corporate Debtor

Present:

Mr. Ajay Bhagwati, proxy counsel for Mr. Himanshu Sharma, PCS for the petitioner/ financial creditor.

Mr. G.S. Sarin, PCS, proxy for Mr. R.K. Raman, PCS for the respondent/ corporate debor.

Since the Corporate Debtor has already been admitted to CIRP by order dated 22.12.2022 passed by this Bench in *CP (IB) No. 167/Chd/Hry/2020 titled as LIC Housing Finance Limited Vs. SRS Real Estate Limited*, therefore, the present petition is rendered infructuous and dismissed as such. Learned counsel for the petitioner is directed to file its claim, if any, before the IRP in the said petition.

-sd-

**(Subrata Kumar Dash)
Member (Technical)**

-sd-

**(Harnam Singh Thakur)
Member (Judicial)**

January 03, 2023
SM